

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 31st day of October, 2006

**CONTEMPT PETITION NO. 55/2005
IN
ORIGINAL APPLICATION NO. 490/2002**

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.J.P.SHUKLA, ADMINISITRATIVE MEMBER

Ram Avtar Narwal,
Casual Labour,
O/o Chief Commissioner,
Central Excise and Customs,
Statue Circle,
Jaipur.

By Advocate : Shri P.N.Jatti

... Applicant/Petitioner

Versus

Shri K.P.Singh,
O/o Chief Commissioner,
Excuse & Custom Department,
Govt. of India,
Statue Circle,
Jaipur.

By Advocate : Shri T.P.Sharma

... Respondent

ORDER (ORAL)

Learned counsel for the respondents has brought to our notice copy of the order dated 16.10.2006, passed in DB Civil Writ Petition No.6713/2006, whereby it has been observed that there is dispute as to whether work is available or not, as such, till the writ petition is finally heard and disposed of, the respondents should not insist on compliance of the order of the Tribunal and accordingly the contempt proceedings have been stayed by the Hon'ble High Court till disposal of the writ petition. Copy of the aforesaid order dated 16.10.2006 is taken on record.

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2. In view of the order passed by the Hon'ble High Court, whereby the respondents have been directed not to insist on the compliance of the order passed by this Tribunal and the fact that the matter is sub-judice before the Hon'ble High Court, we are of the view that it will be futile to keep this Contempt Petition pending. Accordingly, the Contempt Petition stands disposed of and it is made clear that in case the order of the Hon'ble High Court is vacated, it will be open for the applicant/petitioner to move an application to revive the present Contempt Petition.

3. With these observations, the Contempt Petition shall stands disposed of. Notices issued to the respondents are hereby discharged.



J.P. SHUKLA
MEMBER (A)



(M.L. CHAUHAN)
MEMBER (J)

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